

in question. He is at present occupying 7, Windsor Place, allotted to him on purely temporary basis by the Lok Sabha House Committee on payment of rent at market rate.

Dr. L. M. Singhvi, executive Chairman of the Institute, is residing in 30, Lodhi Estate which had been placed at the disposal of the Rajasthan Government. The State Government has already asked Dr. Singhvi to vacate the accommodation. In the meanwhile, rent at market rate has been assessed against the Rajasthan Government.

Shri M. N. Kaul, Director General of the Institute, was allotted 23, Ashoka Road, in his capacity as a Member of the Rajya Sabha. The allotment was cancelled w.e.f. 3rd August 1972 but he was allowed to retain the house on payment of rent under F.R. 45 B plus departmental charges. Shri Kaul vacated the house on 10th April, 1976 and rent at market rate was recovered from him for the period from 1st January, 1973 to the date of vacation.

**Correction of Answer to Unstarred Question No. 6 dated 13th June, 1977 re: Civic Amenities for Unauthorised Colonies in the Union Territory of Delhi**

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I refer to reply given to part (a) of the Unstarred Question No. 6 answered on 13th June, 1977 and regret to state that factual errors have crept therein.

2. In reply to the part (a) of the question, a list of the unauthorised colonies was enclosed. On further checking, it is found that the list contains some repetitions and omissions. As such another list is laid on the Table of the House. [Placed in Library. See No. LT-885/77] giving the names of the unauthorised colonies on the basis of surveys conducted upto 1974 by the DDA and MCD.

3. The inconvenience caused to the Lok Sabha is regretted.

12 hrs.

## PAPERS LAID ON THE TABLE

WHITE PAPER ON MISUSE OF MASS MEDIA DURING INTERNAL EMERGENCY

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): Sir, I beg to lay on the Table a copy of "White Paper on the Misuse of Mass Media during the Internal Emergency" (Hindi and English versions). [Placed in Library. See No. LT-870/77.]

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, on a point of clarification. Considering that this document deals with some of the blackest crimes committed during the emergency, why should Government call it a "white paper"? Is white colour sacrosanct with the Government? Why not make it black or yellow or...

MR. SPEAKER: They could not get black paper.

SHRI HARI VISHNU KAMATH: May I request that this may be circulated to the members?

MR. SPEAKER: I will ask them to circulate it to members.

श्री उपसेन (देवरिया) : अध्यक्ष महोदय, इस की हिन्दी प्रति भी मिलनी चाहिए ।

अध्यक्ष महोदय : हिन्दी में भी मिलेगी ।

NOTIFICATIONS UNDER URBAN LAND (CEILING AND REGULATION) ACT, REVIEW AND ANNUAL REPORT ON REHABILITATION INDUSTRIES CORPORATION LIMITED FOR 1974-75, CERTIFIED ACCOUNTS OF DELHI DEVELOPMENT AUTHORITY FOR 1974-75 AND A STATEMENT

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE.

**HABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table:**

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—

(i) The Urban Land (Ceiling and Regulation) Amendment Rules, 1977 published in Notification No. G.S.R. 428 in Gazette of India dated the 26th March, 1977, together with an explanatory memorandum.

(ii) The Urban Land (Ceiling and Regulation) Third Amendment Rules, 1977 published in Notification No. G.S.R. 136(E), in Gazette of India dated the 30th March, 1977, together with an explanatory memorandum.

(iii) G.S.R. 505 to 507 published in Gazette of India dated the 9th April, 1977, together with an explanatory memorandum.

(iv) The Urban Land (Ceiling and Regulation) Fourth Amendment Rules, 1977 published in Notification No. G.S.R. 257(E), in Gazette of India dated the 30th May, 1977, together with an explanatory memorandum.

(v) The Urban Land (Ceiling and Regulation) Fifth Amendment Rules, 1977 published in Notification No. G.S.R. 740 in Gazette of India dated the 11th June, 1977, together with an explanatory memorandum.

[Placed in Library. See No. LT-871/77.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1974-75.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1974-75 along with the (Audited) Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-872/77.]

(3) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1974-75 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-873/77.]

**NOTIFICATIONS UNDER RICE MILLING INDUSTRY (REGULATION) ACT, AND ACTS UNDER GUJARAT STATE LEGISLATURE (DELEGATION OF POWERS) ACT AND TAMIL NADU STATE LEGISLATURE (DELEGATION OF POWERS) ACT**

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):**

(1) I beg to re-lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958:—

\* (i) The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1976, published in Notification No. G.S.R. 490(E), in Gazette of India dated the 29th July, 1976.

\* (ii) The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1977, published in Notification No. G.S.R. 284 in Gazette of India dated the 26th February, 1977.

[Placed in Library. See No. LT-122/77.]

\*The notifications were previously laid on the Table on the 6th April,